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The Gujarat Government Gazette

EXTRAORDINARY

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THURSDAY, SEPTEMBER 22, 1960 / BHADRA 31, 1882.

Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 19th September 1960, is hereby published for general information.

M. G. MONANI,

Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. IV OF 1960

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 22nd September 1960.)

An Act to provide for the establishment and maintenance of a Contingency Fund in the State of Gujarat.

WHEREAS it is expedient to provide for the establishment and maintenance of a Contingency Fund in the State of Gujarat ;

AND WHEREAS the Legislature of the State, by clause (2) of Article 267 and clause (2) of Article 283 of the Constitution of India, has been

empowered by law to establish and maintain such Fund; it is hereby enacted in the Eleventh Year of the Republic of India as follows :—

- Short title.** 1. This Act may be called the Gujarat Contingency Fund Act, 1960.
- Establishment of the Contingency Fund of the State.** 2. There shall be established a Contingency Fund in the nature of an im-
prest entitled the Contingency Fund of the State, into which shall be paid from
and out of the Consolidated Fund of the State of Gujarat a sum of three
crores of rupees.
- Custody of Contingency Fund and withdrawals therefrom.** 3. The Contingency Fund of the State shall be held on behalf of the Govern-
nor by the Secretary to the Government of Gujarat in the Finance Depart-
ment, and no advances shall be made out of such Fund except for the pur-
poses of meeting unforeseen expenditure pending authorization of such
expenditure by the State Legislature under appropriations made by law.
- Power to make rules.** 4. For the purposes of carrying out the objects of this Act, the State
Government may make rules regulating all matters connected with or
ancillary to the custody of, the payment of moneys into, and withdrawals
of moneys from, the Contingency Fund of the State.
- Repeal of Gujarat Ordinance No. 1 of 1960. Bcm. 1 of 1964.** 5. The Gujarat Contingency Fund Ordinance, 1960 is hereby repealed
and the provisions of sections 7 and 25 of the Bombay General Clauses Act,
1904 shall apply to such repeal as if that Ordinance were an enactment.



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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 25th October 1961, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. XXX OF 1961

(First Published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 31st October 1961).

An Act further to amend the Gujarat Contingency Fund Act, 1960

It is hereby enacted in the Twelfth Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Contingency Fund (Amendment) Act, 1961.

IV-Extra-45 (Mono)

(2) It shall come into force at once.

Amendment of section 2 of Guj. IV of 1960. 2. In section 2 of the Gujarat Contingency Fund Act, 1960, for the words "three crores of rupees" the words "five crores of rupees" shall be substituted. **Guj. IV of 1960.**

Repeal of Guj. Order No. II of 1961. 3. The Gujarat Contingency Fund (Amendment) Ordinance, 1961 is hereby repealed and provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment. **Bom. I of 1904.**



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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 6th April 1967 is hereby published for general information.

SUMANT M. VIDYARTHI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 3 OF 1967.

(First published after having received the assent of the Governor in the
"Gujarat Government Gazette" on the 12th April 1967.)

An Act further to amend the Gujarat Contingency Fund Act, 1960.

It is hereby enacted in the Eighteenth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Contingency Fund (Amendment) Act, Short title. 1967.

Guj. 2. In section 2 of the Gujarat Contingency Fund Act, 1960, for the words "five Amendment
IV of 1960. crores of rupees" the words "ten crores of rupees" shall be substituted. of section
2 of Guj.
IV of 1960.

Guj. 3. The Gujarat Contingency Fund (Amendment) Ordinance, 1966 is hereby Repeal of
Ord. 2 repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, Guj. Ord.
of 1966. 1904 shall apply to such repeal as if that Ordinance were an enactment. 2 of 1966.
Bom. I of
1904.



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EXTRAORDINARY
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 be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
 Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
 Governor on the 17th December 1969 is hereby published for general information.

N. C. BUCH,
 Deputy Secretary to the Government of Gujarat,
 Legal Department.

GUJARAT ACT NO. 20 OF 1969.

(First published after having received the assent of the Governor in the
 "Gujarat Government Gazette" on the 18th December 1969).

An Act further to amend the Gujarat contingency Fund Act, 1960.

It is hereby enacted in the Twentieth Year of the Republic of India as follows :—

1. This Act may be called the Gujarat Contingency Fund (Amendment) Act, Short title,
 1969.

2. In section 2 of the Gujarat Contingency Fund Act, 1960, for the words "ten
 crores of rupees" the words "fifteen crores of rupees" shall be substituted. Amendment
 of section 2
 of Guj. IV of
 1960.

3. The Gujarat Contingency Fund (Amendment) Ordinance, 1969 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses
 Act, 1904 shall apply to such repeal as if that Ordinance were an enactment. Repeal of
 Guj. Ord. 5
 of 1969.

Guj.
 Ord.
 5 of
 1969.
 Bom.
 1 of
 1904.



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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
Governor on the 11th December 1970 is hereby published for general information.

K. M. SATWANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 10 OF 1970.

(First published after having received the assent of the Governor in the
"Gujarat Government Gazette" on the 16th December, 1970.)

An Act further to amend the Gujarat Contingency Fund Act, 1960.

It is hereby enacted in the Twenty-first Year of the Republic of India as
follows:—

1. This Act may be called the Gujarat Contingency Fund (Amendment) Act, **Short title.**
1970.

Guj. 2. In section 2 of the Gujarat Contingency Fund Act, 1960, for the words **Amendment**
IV of "fifteen crores of rupees" the words "twenty crores of rupees" shall be substituted. **of section 2**
1960. **of Guj. IV of**
1160.

Guj. 3. The Gujarat Contingency Fund (Amendment) Ordinance, 1970 is hereby **Repeal of**
Ord. 1 repealed and the provisions of sections 7 and 25 of the Bombay General Clauses **Guj. Ord. 1**
of 1970, **of 1970.**
1970, **Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.**
Bom. **of 1970.**
I of
1904.



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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on 31st March, 1984 is hereby published for general information.

J. P. VASAVADA,
Joint Secretary to the Governor of Gujarat,
Legal Department.

GUJARAT ACT No. 13 OF 1984

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 31st March, 1984).

An Act further to amend the Gujarat Contingency Fund Act, 1960.

It is hereby enacted in the Thirty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Gujarat Contingency Fund (Amendment) Act, 1984.

Short title.

2. In the Gujarat Contingency Fund Act, 1960, in section 2, for the words "twenty crores of rupees", the words "thirty crores of rupees" shall be substituted.

Amendment of section 2 of Guj. IV of 1960.

Guj.
IV of
1930.



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P A R T I V

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 30th September, 1989 is hereby published for general information.

R. M. MEHTA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 20 OF 1989.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 5th October, 1989)

AN ACT

further to amend the Gujarat Contingency Fund Act, 1960.

It is hereby enacted in the Fortieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Contingency Fund (Amendment) Act, 1989.

Short title and commencement.

(2) It shall be deemed to have come into force on the 3rd August, 1989.

**Amendment
of Section 2
of Gaj. IV of
1960.**

2. In the Gujarat Contingency Fund Act, 1960 (hereinafter referred to as Gaj. IV of "the principal Act"), in section 2, for the words "thirty crores of rupees" the words "fifty crores of rupees" shall be substituted.

**Repeal and
Savings.**

3. (1) The Gujarat Contingency Fund (Amendment) Ordinance, 1989 is hereby repealed.

**Gaj. Ord).
No. 4 of
1989.**

(2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.



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PART - IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 30th March, 1998 is hereby published for general information.

KUM. H. K. JHAVERI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 1 OF 1998.

(First published, after having received the assent of the Governor in the *Gujarat Government Gazette*, on the 30th March, 1998).

AN ACT

further to amend the Gujarat Contingency Fund Act, 1960.

It is hereby enacted in the Forty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Contingency Fund (Amendment) Act, 1998. Short title and commencement.

(2) It shall be deemed to have come into force on the 3rd June, 1997.

2. In the Gujarat Contingency Fund Act, 1960 (hereinafter referred to as "the principal Act"), in section 2, for the words "fifty crores of rupees ", the words "two hundred crores of rupees " shall be substituted. Amendment of section 2 of Guj. IV of 1960.

3. (1) The Gujarat Contingency Fund (Amendment) (Third) Ordinance, 1997 is hereby repealed. Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Guj. IV
of 1960.

Guj. Ord.
10 of 1997.